

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/RP/2015

Subject : Review under Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of order dated 26.5.2015 in Petition No 91/TT/2012 for the transmission tariff for Combined Assets for transmission system associated with Parbati-III HEP in Northern Region for tariff block 2009-14.

Date of Hearing : 6.10.2015.

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 19 others

Parties present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL
Mrs. Sangeeta Edwards, PGCIL
Shri S.S. Raju, PGCIL
Shri A.K. Hisab, PGCIL
Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri K. Nayak, NHPC
Shri Jitendra Kumar Jha, NHPC
Shri B.L. Sharma, AVVNL, Jaipur
Shri Vinod Kumar Yadav, Rajasthan Discoms

Record of Proceedings

The learned counsel for the petitioner prayed for one week time to file rejoinder to the reply of NHPC. This was not objected by the learned counsel of NHPC.

2. The Commission accepted the prayer and adjourned the hearing. The Commission directed the petitioner to file rejoinder to the reply of NHPC on or before



14.10.2015, with advance copy to the respondents.

3. The Commission directed that due date of filing rejoinder should be strictly complied with and any document filed after due date shall not be considered while passing the final order.

4. The Commission directed to list the review petition for hearing on 20.10.2015.

By order of the Commission

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(T. Rout)
Chief (Law)

